NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 5

RST.A 28/2024
In
C.P. (IB)/1385(MB)2017

CORAM:
SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)
ORDER SHEET OF THE HEARING ON **03.05.2024**

NAME OF THE PARTIES: ERICSSON INDIA PRIVATE LIMITED VS RELIANCE INFRATEL LIMITED

Section 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

RST.A 28/2024

1. Ms. Kriti Kalyani, Ld. Counsel for the erstwhile RP present. Mr. Rohit Dubey, Ld. Counsel for the Applicant present.
2. This Application has been filed by Mr. Purushottam Purohit & 2 Ors. seeking Restoration of I.A. 881/2022 which has been dismissed by this Tribunal on 26.09.2023 on account of non-prosecution.
3. The Applicant is directed to serve the copy of I.A. to the erstwhile RP as well to the Resolution Applicant.
4. List this matter on **07.05.2024** for further consideration.

Sd/- **Sd/-**
PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**
/NP/